

Thursday, September 11, 1879

ABSTRACT OF THE PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

VOL 18

Jan. - Dec.

1879

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ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

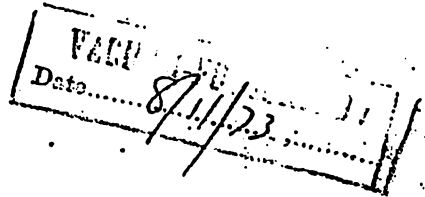
ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS.

1879.

WITH INDEX.

VOL. XVIII.



Published by the Authority of the Governor General.

Gazettes & Debates Section
Parliament Library Building
Room No. FB-025

Block 'G'

CALCUTTA:

OFFICE OF THE SUPERINTENDENT OF GOVERNMENT PRINTING.

1880.



Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House on Thursday, the 11th September, 1879.

PRESENT:

His Excellency the Viceroy and Governor General of India, G.M.S.I.,
presiding.

His Honour the Lieutenant-Governor of the Panjáb, K.C.S.I., C.I.E.

His Excellency the Commander-in-Chief, G.C.B., G.C.S.I., C.I.E.

The Hon'ble Sir A. J. Arbuthnot, K.C.S.I., C.I.E.

Colonel the Hon'ble Sir Andrew Clarke, R.E., K.C.M.G., C.B., C.I.E.

The Hon'ble Sir John Strachey, G.C.S.I., C.I.E.

General the Hon'ble Sir E. B. Johnson, R.A., K.C.B., C.I.E.

The Hon'ble Whitley Stokes, C.S.I., C.I.E.

The Hon'ble Rivers Thompson, C.S.I.

The Hon'ble T. H. Thornton, D.C.L., C.S.I.

The Hon'ble Sayyad Ahmad Khán Bahádúr, C.S.I.

The Hon'ble T. C. Hope, C.S.I.

The Hon'ble B. W. Colvin.

RANGOON PORT COMMISSIONERS BILL.

The Hon'ble MR. RIVERS THOMPSON moved that the Report of the Select Committee on the Bill to appoint Commissioners for the Port of Rangoon be taken into consideration. He said that the Bill, which was originally drafted by the Chief Commissioner of British Burma, had been subjected to careful revision by the Select Committee. The points in which amendments had been introduced referred chiefly to the exclusion of sections which formed part of the original draft, regarding which it had been found on examination, that provision already existed in other Acts, and their repetition, therefore, in the present Bill was not necessary. These related to provisions connected with the Indian Ports Act of 1875 and to the section which conferred powers of borrowing money, which was provided for by the Local Authorities Loan Act passed in Council the other day. The amendments which the Select Committee thought desirable with reference to the exclusion of these sections had been fully accepted by the Chief Commissioner as also other amendments, referring partly to the schedule of the Bill, which reserved from the jurisdiction of the Commissioners of the Port all lands which it was desirable to reserve connected

with the defence of the Port, land required by the Railway and a small portion now in the possession of the Municipality. The rest of the land was made over to the jurisdiction of the Commissioners, with the balance now in the hands of the Strand Bank Committee, which would be applied for the purpose of carrying out the Port-trust. He believed that, if the Bill was passed, it would be one of great benefit to the Port of Rangoon.

The Motion was put and agreed to.

The Hon'ble MR. THOMPSON also moved that the Bill as amended be passed.

The Motion was put and agreed to.

TRANSPORT OF SALT BILL.

The Hon'ble MR. HORE presented the final Report of the Select Committee on the Bill to restrict the transport of Salt by Sea.

RELIGIOUS CONGREGATIONS BILL.

The Hon'ble MR. STOKES presented a preliminary Report of the Select Committee on the Bill to provide for the holding of property by certain Religious Congregations. He said that the Committee had extended the operation of the Bill to property of every description held by religious bodies, and had added a section providing for a reference to the High Court in the event of doubt arising as to whether any person was a member of a religious body, or as to the validity of any appointment made under the Act. They had also added sections providing for the dissolution of the religious bodies to which the Bill applied, and for the disposal of their property when they were dissolved. Those changes were considered to be so important that the Committee had recommended that the Bill as amended be published.

The Council adjourned to Thursday, the 25th September, 1879.

SIMLA;
The 11th September, 1879. }

D. FITZPATRICK,
Secretary to the Government of India,
Legislative Department.